

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3345
ANSWERED ON:12.02.2014
AID TO NEW UNIVERSITY
Meghwal Shri Arjun Ram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any conditions have been prescribed under Section 12B of the University Grants Commission (UGC) Act for providing aid by the UGC to a new University;
- (b) if so, the details thereof;
- (c) whether it is practical for a new University to follow the said condition prescribed by the UGC;
- (d) if not, whether the Government has made efforts to amend Section 12B and if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a) & (b): Yes Madam. The Central Government has notified the following rules under the Section 12B of the UGC Act, 1956 for declaring a University/College fit for receiving Central Grants, namely: UGC (Fitness of Certain Universities for Grants) Rules, 1974; UGC (Fitness of Institutions for Grants) Rules, 1975; UGC (Fitness of Agricultural Universities for Grants) Rules, 1975; UGC (Fitness of Technological Universities for Grants) Rules, 1978; and UGC (Fitness of Open Universities for Grants) Rules, 1988. These Rules are available at <http://www.ugc.ac.in/page/UGC-Regulations.aspx>.

(c) & (d): Yes Madam. As on 31st March, 2013, 39 Central Universities, 151 State Universities and 7448 Colleges have been declared fit under Section 12B for receiving Central Grants. Further, the UGC (Fitness of Institutions for Grants) Rules, 1975 and UGC (Fitness of Certain Universities for Grants) Rules, 1974 were amended in 2009 to enable the UGC to relax one or more conditions in these rules in respect of establishment of higher educational institutions in educationally backward districts and for covering any State/Central University, respectively.

(e): Does not arise.